

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:1452
ANSWERED ON:02.12.2014
INCLUSION OF CASTES IN OBC SC LIST
Gaikwad Dr. Sunil Baliram;Raghavan Shri M. K.

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has received proposals for inclusion of some specific castes under the Other Backward Classes (OBC) and Scheduled Caste (SC) category during each of the last three years;
- (b) if so, the details and the present status thereof, State/UT-wise;
- (c) the details of the norms prescribed for inclusion of new castes in OBC/SC category;
- (d) the list of the castes which are under consideration of the Government for inclusion in the OBC/SC category, State-wise; and
- (e) the time by which approval is likely to be granted for inclusion of these castes in the OBC/SC category?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHANPAL GURJAR)

(a) Yes

(b) The details are at Annexure –I and II.

(c) The broad criteria is Social, Educational, Economic backwardness and inadequate representation in Central Government posts and services of such castes and communities. The assessment of such backwardness is done by the NCBC who send its recommendations in this regard to the Government.

The criteria followed for inclusion of a caste in the list of Scheduled Castes is extreme Social, Educational and Economic backwardness arising out of traditional practice of untouchability .

(d) The details are at annexure-III.

(e): Communities/Castes are included in the Central List of OBCs based on the advice from the NCBC and after inter-ministerial consultation followed by the approval of the competent authority. As such, no time frame can be given.

Any amendment in list of SCs can be done only by an Act of Parliament in view of clause (2) of Article 341 of the constitution of India; no time frame can be assigned in the matter.